

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.115/Chd/Pb/2017**

**Under Section 9 of the Insolvency  
and Bankruptcy Code, 2016.**

**In the matter of:**

Gautam Packaging

...Petitioner-Operational Creditor

Vs.

Sohrab Impex Limited.

...Respondent-Corporate Debtor

Present : Mr. Pradeep Nauharia, Advocate for petitioner-  
operational creditor.  
Mr. Naveen Rikhi, Manager (Administration) for respondent-  
corporate debtor.

Affidavit of service along with fresh certificate from the 'Financial Institution' and affidavit with regard to non receipt of any notice of dispute has been filed by the petitioner which be taken on record. Mr. Naveen Rikhi, Manager (Administration) of the company present in person on behalf of Corporate Debtor filed resolution of Board of Directors of the company authorising Shri Sohrab Amjad, Director and Shri Naveen Rikhi, Manager (Administration) severally to represent the Corporate Debtor before the Adjudicating Authority and to take necessary action in the progress of the case. On behalf of the respondent, adjournment is requested for filing reply.

List the matter on 15.12.2017 for arguments. Reply by the respondent, if any, be filed at least one day before the date fixed.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

December 06, 2017

saini